

**IN THE HIGH COURT OF BOMBAY AT GOA**

**(LD-VC-OCW-55/2020 )**

Starwood Hotels & Resorts  
India Pvt. Ltd.

..... Applicant.

Vs  
M/s Sterling Holiday Resorts  
(India) Limited and ors.

..... Respondents.

Shri Sagar Rivankar, Advocate for the applicant.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 14<sup>th</sup> August 2020.**

P.C.

In the disposed of Civil Revision Application, the petitioner filed this LD-VC-OCW-55-2020 for enlargement of time to file written statement. This Court through its order dated 3.7.2020 extended the time, as modified on 7.7.2020. In this context, the applicant's counsel submits that the matter has been wrongly listed once again, though the application has already been disposed of. That seems to be the case. As the application already stands disposed of, the matter needs no further adjudication or orders.

**DAMA SESHADRI NAIDU, J.**

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